

NOTIFICATION

Jammu, the 26 December, 2019

- S.O 45 .-Whereas on 31-07-2019, Police Component Budgam apprehended a person under suspicious circumstances who identified himself as Showket Ahmad Tantrey S/O Mohd Ramzan Tantrey R/O Waripora D.H Pora Kulgam having affiliation with banned HM outfit, 01 Chinese Pistol, 01 Pistol Magazine and 06 Pistol live rounds were recovered from him; and
2. Whereas a case FIR No. 137/2019 U/S 7/25 A. Act was registered in P/S Chadoora and investigation of the case was taken up; and
 3. Whereas, during the course of investigation the accused Showket Ahmad Tantrey disclosed that his brother namely Aamir Ahmad was a terrorist of HM Outfit and got killed on 25-10-2018 in an encounter with security forces at Arwani -Kulgam. After the death of his brother, he prepared Pakistani Flags and Photographs of terrorists. He hoisted Pakistani flags and pasted posters at different places in his native village, also hid the said Pakistani Flags, Photographs of terrorists, 01 Camera, 01 AK 47-Mag., 40 Live Rounds of AK 47, 01 Battery, and 01 Iron Butt in his house located at Waripora D.H Pora Kulgam. Accordingly the disclosure statement was prepared and subsequent to his disclosure these articles were recovered from his house; and
 4. Whereas, the investigating officer on the basis of seizure memo statement of witnesses recorded under relevant sections of law has established a prima-facie case against the accused person namely; Showket Ahmad Tantrey S/O Mohd Ramzan Tantrey R/O Waripora D.H Pora Kulgam for the commission of offences punishable U/S 7/25 A Act, and u/s 18, 23 Unlawful Activities (Prevention) Act 1967; and
 5. Whereas, the Authority appointed by the Government of Union Territory of Jammu & Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the

case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Union Territory of Jammu & Kashmir is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, Government of Union Territory of Jammu & Kashmir hereby accords sanction for launching prosecution against the accused person namely; Showket Ahmad Tantrey S/O Mohd Ramzan Tantrey R/O Waripora D.H Pora Kulgam for the commission of offences punishable U/S 18, 23 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 137/2019 of Police Station Chadoora.

By order of the Government of Jammu & Kashmir.

Sd/=

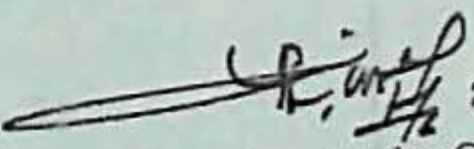
Principal Secretary to the Government
Home Department

Dated: 26.12.2019

No. Home/Pros/182/2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his No.Legal/Sanc-100/S/2019/3724-26 Dated 23.10.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


25.12.19
Under Secretary to the Government
Home Department